

Title: Secretary-General reported the message from Rajya Sabha that Rajya Sabha withdraw the Coal Mines (Special Provisions) Bill, 2014.

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 11th May, 2015, adopted the following motion in regard to the Coal Mines (Special Provisions) Bill, 2014 which was passed by the Lok Sabha on the 12th December, 2014 and laid on the Table of the Rajya Sabha on the 15th December, 2014:-

MOTION

"That leave be granted to withdraw the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto which was passed by the Lok Sabha on the 12th December, 2014 and laid on the Table of the Rajya Sabha on the 15th December, 2014."

2. Thereafter, the Bill was withdrawn.'

(ii) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the following amendments made by the Lok Sabha in the Constitution (One Hundred and Nineteenth Amendment) Bill, 2013, at its sitting held on the 7th May, 2015, were taking into consideration and agreed to by the Rajya Sabha and the Bill, as amended by passed by the Lok Sabha, was passed by the Rajya Sabha at its sitting held on 11th May, 2015, in accordance with the provisions of article 368 of the Constitution of India:-

CLAUSE 3

1. That at page 2, line 22, for "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015".
2. That at page 2, line 25 and 26, for "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015".
3. That at page 2, line 30, for "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015".
4. That at page 2, line 34, for "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015".
5. That at page 2, line 39, for "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015".
6. That at page 2, line 43, "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015"
7. That at page 2, line 46, for "Constitution (One Hundred and Nineteenth Amendment) Act, 2013", substitute "Constitution (One Hundredth Amendment) Act, 2015"

HON. SPEAKER: Now Statement by Minister Shrimati Harsimrat Kaur Badal. If you want to lay it, you can do so.

ॐ किरीट सोमेया (मुम्बई उत्तर पूर्व) : अध्यक्ष महोदया, मैंने जो विधाय उपरिषद किया था, उस संबंध में मुझे पता चला है कि राहुल गांधी जी ने अक्टूबर 2013 में उस पार्क का उद्घाटन किया था। ... (व्यवधान) राहुल गांधी जी ने गैर-कानूनी उद्घाटन किया था। (व्यवधान) ..

11.04 hrs

At this stage, Shri Mekapati Rajamohan Reddy, Shri Jyotiraditya M. Scindia and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

स्थान प्रसंस्करण उद्योग मंत्री (श्रीमती हरसिंहरत कौर बादल) : ये जवाब सुनना चाहते हैं? ... (व्यवधान)

HON. SPEAKER: You can lay it on the Table of the House.

...(Interruptions)

श्रीमती हरसिंहरत कौर बादल : जवाब तो सुनिए। चाहते हैं? ... (व्यवधान)

HON. SPEAKER: If you want, you can lay it on the Table.

...(Interruptions)

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